

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:105  
ANSWERED ON:09.02.2017  
Pilots with Lapsed Licences  
Mahtab Shri Bhartruhari

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the details of the mandatory norms/ guidelines for validating the licences of pilots in the country;
- (b) whether cases of pilots flying with lapsed licences in various public and private sector airlines have come to the notice during each of the last three years and the current year;
- (c) if so, the details thereof, airline-wise along with the action taken/being taken by DGCA/Government against such airlines;
- (d) whether cases of obtaining pilot licences on the basis of fake documents have also been reported during the above period; and
- (e) if so, the details thereof along with the action taken/being taken in this regard?

**Answer**

Minister of CIVIL AVIATION

(Shri Ashok Gajapathi Raju Pusapati)

(a) The Pilot licences of foreign nationals, issued by contracting states, are validated under provisions contained in Rule 45 of the Aircraft Rules, 1937. The details of the mandatory norms/ guidelines for validating the licence of pilots in the country, are mentioned in CAR (Civil Aviation Regulation) Section 7, Series G, part II, issued by the Directorate General of Civil Aviation (DGCA).;

(b) & (c) During the year 2016 (on 15.12.2016), one case came to the notice of DGCA in which the pilot had flown aircraft with a lapsed licence. The details are as follows;;

Name - Capt. Amrish Chauhan;

ATPL No. - 4252;

Airline - M/s Air India;

He has immediately been suspended since then.;

(d) There were three cases reported during the year 2016. The details are as follows;;

(1) Ajay B Khadtale- ATPL was cancelled vide order dated 01.01.2016;

(2) Parul Sachdev - CPL No. 1920, she was debarred to exercise the privileges of CPL for a period of two years with effect from 25.02.2016, due to furnishing certificate from unrecognised Board.;

(3) Shivraj Singh CPL No. 14120, he has been disqualified from holding licence vide order dated 07.02.2017;

(e) Steps taken by DGCA to detect forgery in obtaining Pilot licence are as follows;;

(i) Authenticity of the documents submitted by the applicants are duly verified. ;

(ii) For conversion of foreign licences into Indian licences, the licences are verified from the concerned regulatory authority of the State issuing the foreign licence before issue of licence.;

(iii) In case of conversion of foreign licence, in addition to flying test done abroad applicant has to do skill tests in India on one of the aircraft endorsed on his/her foreign licence issued by contracting state.